

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 12th day of **February** 2021

Contempt Petition No. 330/00268 of 2018
In
Original Application No. 330/01570 of 2015

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

Surendra Kumar Chaurasiya, S/o Ram Pal Chaurasiya, R/o Village –
Chodar, Post Shohratgarh, District Siddhrath Nagar.

... Applicants

By Adv: Shri Prabhakar Dubey

V E R S U S

1. Sri Sanjay Singh, Post Master General, Gorakhpur Region, Gorakhpur.
2. Shri Sheetla Prasad Pandey, Superintendent of Post Office, Basti Division Basti.

... Respondents

By Adv: Shri L.M. Singh

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

No one is present on behalf of the petitioner even in revised call. Shri L.M. Singh, learned counsel for the respondents is present, who submitted that the order dated 14.07.2017 of this Tribunal, for non-compliance of which the present contempt petition was filed, has been substantially complied by the respondents. The relief claimed by the petitioner has been granted, he has been reinstated and entire arrears of TRCA has been deposited in his bank account.

2. Learned counsel for the respondents has filed compliance affidavit mentioning the aforesaid facts in para 5 of the said affidavit. The relevant annexures have also been filed in support alongwith compliance affidavit.

3. Therefore, it has been prayed by learned counsel for the respondents that as the compliance affidavit has been filed as far as back on 18.11.2020 and as no one is appearing on behalf of the petitioner in the present contempt petition, contempt proceedings may be closed.

4. We have heard learned counsel for the respondents and perused the record.

5. The order sheet shows that no one is appearing on behalf of the petitioner since several previous dates. It appears that as the relief claimed has been granted to the petitioner, he has been reinstated and has received the entire amount of TRCA, he is no more interested in pursuing this contempt petition any further.

6. In view of the above, the present contempt proceedings are liable to be closed and are closed. All the pending MAs have become infructuous and are accordingly stand dismissed. Notices issued to the respondents are discharged.

(Tarun Shridhar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

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